

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 191/MP/2016

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order: 20th of December, 2016

In the matter of

Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 .

And

In the matter of

DB Power Limited
Office Block 1A, 5th Floor,
Corporate Block, DB City Park,
DB City, Aera Hills,
Opposite MP Nagar, Zone-1,
Bhopal-462 016

....Petitioner

Vs

Power Grid Corporation of India Limited
Plot No. 2, Saudamini,
Sector-29, Gurgaon,
Haryana-122 001

....Respondent

Parties Present:

Shri Himansu Sharma, DB Power
Ms. Suparna Srivastava, PGCIL

ORDER

The petitioner, DB Power Limited, has filed the present petition seeking direction to CTU to operationalize 175 MW LTA granted to DB Power Limited for supply of power from its 1200 MW coal based thermal power plant located in the State of Chhattisgarh.

2. During the course of hearing on 14.12.2016, the representative of the petitioner submitted that subsequent to the filing of the petition, CTU has operationalized 175 MW LTA granted to the petitioner. Therefore, the petition has become infructuous. The representative of the petitioner sought permission to withdraw the present petition.

3. The prayer of the learned counsel for the petitioner is allowed. Accordingly, Petition No. 191/MP/2016 is disposed of as withdrawn.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson